

Subsidy to Growers of Plantation Crops

4381. SHRI K. KUNJAMBU : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are giving replanting subsidy to the growers of plantation crops;

(b) if so, the total amount spent in this regard in Kerala during 1987;

(c) whether this subsidy is not given to growers who own more than 5 hectares; and

(d) if so, the reasons therefor ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) to (d). Yes, Sir. The Cardamom growers owing upto 8 hectares, coffee growers owing upto 10 hectares, all rubber growers in non-traditional areas, rubber growers owing upto 5 hectares in traditional areas, and all tea growers are eligible for grant of replanting subsidy. The total amount spent in this regard in Kerala during 1987 (January to September) is provisionally placed at Rs. 194.55 lakhs.

Manufacture of Janata Cloth in Kerala

4382. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of TEXTILES be pleased to state :

(a) whether Union Government have directed the States to manufacture Janata cloth in proportion to the population of each State;

(b) the quantity of such cloth required to be manufactured by Kerala as per this direction and the actual quantity produced;

(c) whether the target is not achieved in Kerala due to the priority being given to powerloom produced cloth; and

(d) if so, the steps being taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) Allotment of targets for production of Janata Cloth to the States is mainly based on the number of handlooms in the State and past perfor-

mance in production of Janata Cloth. Instructions have been issued from time to time to the States to step up production of Janata Cloth to achieve the targets.

(b) The target of Janata Cloth allotted to Kerala for 1986-87 was 3.00 million square metres and the achievement was 1.03 million square metres. For the current year also a target of 3.00 million square metres has been allotted to Kerala.

(c) No Sir. The NTC mills produce controlled cloth and the Handloom Sector produces Janata Cloth, for which subsidy is provided by the Central Government. There is, therefore, no question of powerlooms in Kerala being accorded any priority in the matter of production of Janata Cloth.

(d) Does not arise.

Undervaluation of Property to Evade Income-Tax

4383. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have made any assessment as to the amount of income tax evaded due to undervaluation of property;

(b) if so, the details thereof;

(c) whether section 10(c) of the Income Tax Act has been extended to more places in the country with a view to detecting such cases of evasion of income tax; and

(d) the other measures being taken to check his practice ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) No, Sir.

(b) Does not arise.

(c) There is no such provision as section 10(c) in the Income-tax Act, 1961. Evidently, the reference is to the provisions of Chapter XX C of the Income-tax Act which vest the Central Government with a pre-emptive right to purchase immovable property with a view to curb investment of black money in immovable property transactions. The provisions of this Chapter, which were made applicable to four metropolitan cities of Delhi, Calcutta, Bombay and Madras with effect from 1.10.1986,